- (a) the total number of projects undertaken by the Yamuna Action Plan (YAP) and the National River Conservation Directorate (NRCD) in various towns and cities since their inception and the present status thereof, and
- (b) whether it is a fact that a large number of these projects have not commenced till date, and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) National River Conservation Directorate (NRCD), under the Ministry of Environment & Forests, is supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under the National River Conservation Plan (NRCP) and National Ganga River Basin Authority (NGRBA) programme as well as conservation of lakes under the National Lake Conservation Plan (NLCP). 1190 schemes have been completed out of 1421 schemes sanctioned so far under NRCP and NGRBA in 195 towns along 42 rivers in 20 States. This includes 297 completed schemes out of 307 sanctioned schemes under Yamuna Action Plan (YAP). Similarly under the NLCP, schemes for conservation of 61 lakes in 14 States have been sanctioned, out of which work in 27 lakes have been completed so far.

Works in majority of the balance sanctioned schemes are in various stages of implementation. Under the NRCP and NGRBA, work in 20 schemes in the States of Rajasthan, Kerala, Uttarakhand, Uttar Pradesh, Karnataka, Maharashtra and Tamil Nadu has not commenced due to issues relating to land acquisition, court cases, cost over-runs and other local administrative reasons.

Projects approved by NCDMS

798. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of projects approved by the National Clean Development Mechanism Authority (NCDMA) of Clean Development Mechanism (CDM) status as on 2012;
- (b) the number of projects approved by the CDM Executive Board, which is the supervisory arm of the United Nations Framework Convention on Climate Change (UNFCC); and

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(c) whether there is any mismatch between the number of projects approved by the NCDMA and the CDM Executive Board, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) As on 31 December, 2012, the National CDM Authority (NCDMA) has accorded Host Country Approval (HCA) to 2786 CDM projects. During the same period, 1370 Indian projects have been successfully registered by the CDM Executive Board under the United Nations Framework Convention on Climate Change (UNFCCC).

Under the CDM project cycle, NCDMA approval is prerequisite and mandatory for registering the CDM project under the UNFCCC. As NCDMA approval and Registration under the UNFCCC are two different processes, there is no mismatch between the number of projects approved by the NCDMA and the projects registered under the CDM Executive Board.

Illegal island resorts built in Vembanadu lake

799. SHRI K.N. BALAGOPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the unauthorised, illegal island resorts built in Vembanadu lake, a Ramsar wetland of international significance have come to the notice of the Ministry, if so, the details thereof, and
- (b) the action Government is planning to take against the people responsible for this violation of law?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Sir. Hon'ble High Court of Kerala *vide* Judgement dated the 27.07.2013 directed demolition of all the constructions found to be in violation of the CRZ Notification. M/s. Vaamika Island (Green Lagoon Resorts) had filed SLP in the Hon'ble Supreme Court against the Judgement and the same was dismissed. M/s. Kapico Kerala Resorts Pvt. Ltd. filed petition seeking review of the Judgement by the Hon'ble High Court of Kerala. A Co-operative Society of local fisherman in that area has also filed a petition seeking leave of the court to maintain a review petition primarily contending the order to demolition stating that it will have serious consequences on the environment in general and fishing in particular.